

- (2) A copy of the Public Premises (Eviction of Unauthorised Occupants) Rules, 1971 (Hindi and English versions) published in Notification No G. S. R. 1883 in Gazette of India dated the 13th December, 1971, under sub-section (3) of section 18 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971. [Placed in Library. See No. LT—1372/72]

**CONTINGENCY FUND OF INDIA (AMDT.)
ORDINANCE, ADMINISTRATORS-
GENERAL (AMENDMENT) ORDINANCE, ETC.**

SHRI RAJ BAHADUR : I beg to lay on the Table—

- (1) A copy each of the following Ordinances (Hindi and English versions) under provisions of article 123 (2) (a) of the constitution :—
- (i) The Contingency Fund of India (Amendment) Ordinance, 1972 (No. 1 of 1972) promulgated by the President on the 9th February, 1972.
 - (ii) The Administrators-General (Amendment) Ordinance, 1972 (No. 2 of 1972) promulgated by the President on the 25th February, 1972.
 - (iii) The Public Wakfs (Extension of Limitation) Delhi Amendment Ordinance, 1972 (No 3 of 1972) promulgated by the President on the 8th March, 1972.
 - (iv) The Indian Copper Corporation (Taking over of Management) Ordinance, 1972 (No. 4 of 1972) promulgated by the President on the 10th March, 1972. [Placed in Library. See No. LT—1373/72.]
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Madras Port Trust for the year 1969-70 and the Audit Report thereon. [Placed in Library. See No. LT—1374/72.]

- (3) A copy of the Seamen's Provident Fund (Third Amendment) Scheme, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1907 in Gazette of India dated the 18th December, 1971, under section 24 of the Seamen's Provident Fund Act, 1966. [Placed in Library. See No. LT—1375/72]

**ANNUAL ADMINISTRATION REPORT OF
D.D.A. FOR 1970-71**

**THE MINISTER OF STATE IN THE
MINISTRY OF WORKS AND HOUSING
(SHRI I. K. GUJRAL) :** I beg to lay on the Table a copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1970-71 under section 26 of the Delhi Development Act, 1957. [Placed in Library. See No. LT—1377/72.]

**ANNUAL REPORTS ETC. OF TECHNICAL
TEACHERS' TRAINING INSTITUTES**

**THE MINISTER OF STATE IN THE
MINISTRY OF EDUCATION AND SOCIAL
WELFARE AND IN THE DEPARTMENT
OF CULTURE (PROF. S. NURUL HASAN) :** I beg to lay on the Table—

- (1) A copy each of the following Reports (Hindi and English versions) :—
- (i) Annual Report of the Technical Teachers' Training Institute, Calcutta, for the year 1967-68 and 1968-69.
 - (ii) Annual Report of the Technical Teachers' Training Institute, Calcutta, for the year 1969-70.
 - (iii) Annual Report of the Technical Teachers' Training Institute (Southern Region), Madras, for the year 1968-69.
 - (iv) Annual Report of the Technical Teachers' Training Institute (Southern Region), Madras, for the year 1969-70.
 - (v) Annual Report of the Western

[Prof. S. Nurul Hasan]

Regional Institute for Technical Teacher Training, Bhopal, for the year 1969-70.

(vi) Annual Report of the Technical Teachers' Training Institute (Northern Region), Chandigarh, for the year 1968-69.

(vii) Annual Report of the Technical Teachers' Training Institute (Northern Region), Chandigarh, for the year 1969-70. [*Placed in Library. See No. LT-1378/72.*]

(2) A statement (Hindi and English versions) showing reasons for delay in submission of Annual Reports of the Technical Teachers' Training Institutes. [*Placed in Library. See No. LT-1379/72*]

PROCLAMATIONS AND ORDERS BY PRESIDENT IN RELATION TO THE STATE OF BIHAR, TRIPURA AND MANIPUR AND GOVERNORS' REPORTS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to lay on the Table—

(1) (i) A copy of the Proclamation (Hindi and English versions) dated the 9th January, 1972 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Bihar published in Notification No. G.S.R. 19 (E) in Gazette of India dated the 9th January, 1972, under article 356 (3) of the Constitution. [*Placed in Library. See No. LT-1380/72.*]

(ii) A copy of the Order (Hindi and English versions) dated the 9th January, 1972, made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation, published in Notification No. G.S.R. 20 (E) in Gazette of India dated the 9th January, 1972. [*Placed*

in Library. See No. LT-1380/72.]

(iii) A copy of the Report (Hindi and English versions) of the Governor of Bihar dated the 27th December, 1971 to the President. [*Placed in Library. See No. LT-1381/72.*]

(2) (i) A copy of the Proclamation (Hindi and English versions) dated the 21st January, 1972 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Tripura, published in Notification No. G.S.R. 49 (E) in Gazette of India dated the 21st January, 1972, under article 356 (3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 21st January, 1972, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 50 (E) in Gazette of India dated the 21st January, 1972. [*Placed in Library. See No. LT-1382/72.*]

(3) (i) A copy of the Proclamation (Hindi and English versions) dated the 21st January, 1972 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Manipur, published in Notification No. G.S.R. (51) (E) in Gazette of India dated the 21st January, 1972, under article 356 (3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 21st January, 1972, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 52 (E) in Gazette of India dated the 21st January, 1972. [*Placed*